

reinforced by a resolve to fast, made last year by Acharya Vinoba Bhave of Param Dham Ashram, Paunar, Wardha, for a ban on cow slaughter, announced a Scheme in connection therewith;

(b) if so, to what extent the Scheme has been implemented;

(c) whether Kerala and West Bengal were, at the time, excluded from the purview of Scheme; and

(d) if so, the present position with regard to those States?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) No Scheme for imposing ban on cow slaughter has been announced by the Central Government. The subject of preservation, protection and improvement of stock comes under Entry 15 of List II of the Seventh Schedule to the Constitution and as such this is a State subject. The Centre has, however, been advising the State Governments in the matter from time to time. A statement indicating this position was made by the then Minister in the Ministry of Home Affairs in Rajya Sabha on 3-9-1976.

(b) Does not arise.

(c) Does not arise.

(d) In Kerala, there is no legislation prohibiting the slaughter of animals. Only Panchayat laws provide for prohibition of the slaughter of useful animals. The State Government are issuing an executive order banning the slaughter of useful animals in the municipal areas as well. In West Bengal, there is already a partial ban on the slaughter of animals. The State Government are taking adequate steps to enforce the existing legislation strictly and ensure improvement in the breeds of cattle.

Linking up of the Ganga with Kaveri

91. SHRI HARI VISHNU KAMATH: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether any progress has been made in recent years in respect of the plan of linking up the Ganga with the Kaveri; and

(b) if so, at what stage the matter rests?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI PARKASH SINGH BADAL): (a) and (b). Paper studies were carried out for the Scheme of inter-linking some of the rivers, including Ganga with Cauvery some years ago. Before investigations on any such long term scheme are taken up, it is essential to first study in depth the position of surpluses and shortages in various basins, sub-basins and regions and determine possibilities for inter-basin and inter-regional transfer of waters, taking into consideration the minimum needs of drought prone areas. Such study is on hand by the Central Water Commission.

Sale of Bungalow to Congress Party

92. SHRI SOMNATH CHATTERJEE: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether in late 1976, a big bungalow with lawns and servants quarters on the Raisina Road, New Delhi was sold to the Congress Party;

(b) if so, the total ground area of the said bungalow;

(c) the assessed commercial prices of the ground area per metre as well as total value of the building; and

(d) the price at which these were sold to the Congress Party?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION SHRI SIKANDAR BAKHT: (a) to (d). A plot of land measuring 3,960 Sq. metres (4736.1 Sq. Yds.) underneath Bungalow No. 3 Raisina Road was allotted to the Board of Trustees of Jawahar Bhawan Trust of the All India Congress Committee in September 1975. Another plot measuring 3832.251 Sq. metres (4583.325 Sq. Yds.) was allotted to them in December, 1976. The plot allotted in December, 1976 included land underneath Bungalows Nos. 2 and 4, Dr. Rajendra Prasad Road. The allotments were made at Rs. 149.50 per Sq. metre (Rs. 125 per Sq. Yd.) The pre-determined commercial rate in respect of both the plots at the time of allotment was Rs. 598 per Sq. metre and the residential rate was Rs. 299 per Sq. metre.

The Board of Trustees was also required to pay depreciated cost of the structures amounting to Rs. 96,212/- for bungalow No. 3, Raisina Road and Rs. 1,18,980/- for bungalows Nos. 2 and 4, Dr. Rajendra Prasad Road. These amounts have been paid by the Board of Trustees.

Implementation of Sports Council's Decision

93. SHRI C. K. CHANDRAPPAN: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) how far Government are successful in implementing Sports Council's decision regarding training in sports;

(b) whether Government intend to set up Committee to select and train our sportsmen and women for 1980 Olympic; and

(c) if so, the highlights thereof?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-

DER): (a) The implementation of the Sports Council's recommendations is left to the National Sports Federation/Association and the Government keep in view such recommendations while clearing teams for participation in international tournaments and for any other special assistance that may be required.

(b) No, Sir. These functions fall within the purview of the Indian Olympic Association and the National Sports Federations/Associations dealing with different Olympic disciplines.

(c) Does not arise.

Policy regarding "Public Schools"

94. SHRI C. K. CHANDRAPPAN: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government intend to have a fresh look at the Government Policy regarding the "Public Schools" and take a decision to abolish these institutions; and

(b) if so, the relevant features regarding the new approach to this problem?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b). Public Schools are taken to be those schools which are members of the Indian Public Schools' Conference. There is no proposal at present to abolish such schools.

Proper storage of foodgrains by F.C.I.

95. SHRI C. K. CHANDRAPPAN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the foodgrains are not stored properly by the F.C.I.:

(b) if so, whether Government are aware of any complaint to this effect and facts thereof;